

ALLOCATION OF TIME FOR DISPOSAL OF BUSINESS DURING THE REMAINING PART OF THE SESSION

MR. DEPUTY CHAIRMAN: Before we adjourn for lunch, I have to inform hon. Members that the Business Advisory Committee at its meeting held today has recommended allocation of time as follows for Government and other business during the remaining part of the current Session of the Rajya Sabha:—

1. The Parliament (Prevention of Disqualification) Bill, 1958. 3 hrs. (including the time taken today).
2. The Assam Rifles (Amendment) Bill, 1958. 30 mts.
3. The Himachal Pradesh Legislative Assembly (Constitution and Proceedings) Validation Bill, 1958. 1 hr.
4. The Representation of the People (Amendment) Bill, 1958. 3 hrs.
5. The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1958. 2 hrs.
6. The Appropriation (Railways) No. 4 Bill, 1958. }
7. The Appropriation (Railways) No. 5 Bill, 1958. } 30 mts.
8. The Delhi Rent Control Bill, 1958. 3 hrs 30 mts.
9. The Indian Tariff (Amendment) Bill, 1958. 1 hr. 30 mts.
10. The Prevention of Disqualification (Amendment) Bill, 1958. 30 mts.
11. The Appropriation Bill relating to Supplementary Demands for Grants for 1958-59. 1 hr.
12. The Foreign Exchange Regulation (Amendment) Bill, 1958. 1 hr.
13. The Orissa Weights and Measures (Delhi Repeal) Bill, 1958. 30 mts.
14. Discussion on the Report of the Textile Enquiry Committee. 2 hrs.
15. Discussion on the Fifth Evaluation Report on the working of Community Development and N. E. S. Blocks. 2 hrs.

In order to be able to complete the business by the 24th December 1958 (the date fixed for the termination of the current session), the House will also dispense with the lunch hour on all days from tomorrow.

The House now stands adjourned for lunch till 2-30 P.M.

The House then adjourned for lunch at five minutes past one of the clock.

The House reassembled after lunch at half past two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

THE PARLIAMENT (PREVENTION OF DISQUALIFICATION) BILL, 1958 —continued.

SHRIMATI YASHODA REDDY: Mr. Deputy Chairman, this Bill which has been under consideration for nearly four years under a Select Committee, I am extremely sorry to say, should have come out in this form. There is neither any reason behind it nor is there any principle behind it and I congratulate the hon. Law Minister for having steered this Bill so successfully in spite of all the opposition but still that does not mean that the Bill is happy one. Somehow, I feel in this Bill, more than the irrationality behind it, the principle is more dangerous. The principle that has been followed does not go either with the policy or the principles laid down under the Constitution under article 102. I may be wrong but when I go through article 102, somehow I feel that it says that if at all you want to give a list, you should give a positive list saying which are the officers which have been